

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Diary No(s) . 7936/2017

(Arising out of impugned final judgment and order dated 04-10-2016 in WP No. 22899/2016 passed by the High Court Of Judicature At Allahabad)

SUDESH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(WITH APPLN(S) FOR
IA No.63735/2017-CONDONATION OF DELAY IN FILING SLP AND
IA No.63742/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.63739/2017-APPLICATION FOR SUBSTITUTION AND
IA No.63741/2017-EXEMPTION FROM FILING O.T. AND
IA No.63740/2017-CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.
AND IA No.63743/2017-CONDONATION OF DELAY IN REFILING SLP)

Date : 11-08-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Hara Prasad Sahu,Adv.
 Mr. Shiv Kant Mishra,Adv.
 Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing the application for substitution is condoned.
Abatement, if any, is set aside.

Application for substitution is allowed.

Delay in filing and refiling the special leave petition is
condoned.

Issue notice.

Tag with SLP(C) No.8620/2017.

(NARENDRA PRASAD)
COURT MASTER (SH)

(RENU DIWAN)
ASST. REGISTRAR